## NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P NO. 02/18/2016 CA NO.

CORAM:

No.

PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

> SH. S. K. MOHAPATRA Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.07.2016

NAME OF THE COMPANY: M/s, Clearmedi Healthcare Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 2(41)

S.NO. NAME DESIGNATION REPRESENTATION

ARUN SAXEMA Adv 2 G. C. PAMDEY Adv. applicant
ORDER pplicant

This is an application filed by a subsidiary company namely M/s Clearmedi Healthcare Private Limited, Delhi for permission to follow the financial year from 1st January to 31st December which is permissible by virtue of Proviso to Section 2(41) of the Companies Act, 2013. The holding company namely Medipass SRL is incorporated in Bologna (Italy) which also follows the financial year from 1st January to 31st December. For the sake of convenience and to maintain the same financial year in both the companies, permission has been sought.

The Registrar of Companies NCT of Delhi & Haryana has sent a report. It has verified the facts with regard to the status of the petitioner company and that of its holding company. It is mentioned in the ROC's report that the petitioner company has not filed annul return for the financial year needed 31.12.2014 and that it has no objection if the prayer made by the Petitioner is accepted.

Keeping in view the fact that holding company follows calendar year as financial year from January to December we deem it just and proper to grant the prayer made by the petitioner because it would bring co-ordination of account between the two companies. Accordingly the petition succeeds and the prayer for treating financial year from 1st January to 31st December is accepted.

Petition stands disposed of.

(CHIEF JUSTICE M.M. KUMAR) PRESIDENT

> (S.K. MOHAPATRA) MEMBER (T)

Dated: 26/07/2016

(Vidva)

Only 9/8/2016 G.C. Pary